

[Shri Raj Bahadur]

(ii) to lay on the Table a copy each of the following Notifications:—

(a) The Shipping Development Fund (Loans) Amendment Rules, 1962 published in Notification No. G.S.R. 1566 dated the 24th November, 1962 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library, See No. LT-882/63]

(b) Notification No. 255/62/F. 68-114/60-Pub. published in Andaman and Nicobar Gazette dated the 5th December, 1962, making certain further amendments to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939, under sub-section (3) section 133 of the Motor Vehicles Act, 1939.

[Placed in Library. See No. LT-883/63].

**NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955.**

**The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas):** Sir, I beg to lay on the Table a copy of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) S. O. No. 3078 dated the 5th October, 1962 rescinding the Order published in Notification No. S.R.O. 3443 dated the 20th November, 1954 as subsequently amended.

(ii) The Sugarcane (Control) Amendment Order, 1963 published in Notification No. G.S. R. 126 dated the 19th January, 1963. [Placed in Library, See No. LT-884/63]

**NOTIFICATION RE: DELHI CEMENT CONTROL ORDER, 1963.**

**Shri P. C. Sethi:** I beg to lay on the Table a copy of Notification No. F. 2 (12)/61-F & CS, published in Delhi

Gazette dated the 19th February, 1963 containing the Delhi Cement Control Order, 1963, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-885/63]

12.11 hrs.

**MESSAGE FROM THE PRESIDENT**

**Mr. Speaker:** I have to inform the House that I have received the following message dated the 28th February, 1963, from the President:—

“I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 18th February, 1963.”

**COMMITTEE TO INVESTIGATE THE CONDUCT OF CERTAIN MEMBERS DURING PRESIDENT'S**

**EXTENSION OF TIME FOR PRESENTATION OF REPORT**

**Mr. Speaker:** I have to inform the House that the Committee to investigate the conduct of certain Members during President's Address, which was to report to the House today, has requested me to extend the time for the presentation of the Report upto the 12th March, 1963. I have agreed to that.

12.12 hrs.

**MESSAGE FROM RAJYA SABHA**

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 28th February, 1963, agreed